

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6928-6935/2018

(Arising out of impugned final judgment and order dated 24-11-2017 in CRLA No. 532/2008 24-11-2017 in CRLA No. 1587/2008 24-11-2017 in CRLA No. 1609/2008 24-11-2017 in CRLA No. 1608/2008 24-11-2017 in CRLA No. 1582/2008 24-11-2017 in CRLA No. 1699/2008 24-11-2017 in CRLA No. 1696/2008 24-11-2017 in CRLA No. 1610/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SYED SHABIHUL HASAN

Petitioner(s)

VERSUS

MAHE ALAM & ORS.

Respondent(s)

IA No. 45837/2019 - EXEMPTION FROM FILING O.T.

IA No. 88871/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 4162-4168/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 66880/2019

IA No. 66880/2019 - EXEMPTION FROM FILING O.T.)

Date : 06-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Parties:

Mr. Ravindra Singh, Sr. Adv.

Mr. Raman Yadav, Adv.

Mr. Syed Mehdi Imam, AOR

Mr. Ardhendhumauli Kumar Prasad, AAG

Mr. Rohit K. Singh, AOR

Mr. Uday N. Tiwary, Adv.

Mr. Pratam Bishwas, Adv.

Mr. Pratyush Kumar, Sr. Adv.

Mr. Praveen Jain, AOR

Mr. Ansar Ahmad Chaudhary, AOR

Mr. Yadav Narendra Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List after three weeks.

(ARJUN BISHT)

(COURT MASTER (SH)

(RENU KALIA)

(BRANCH OFFICER)

(ASHWANI THAKUR)

AR-CUM-PS